

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-458/99

New Delhi this the 8th day of March, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)

(15)

Shri Udhoo Ram,
S/o Sh. Dhaoo Ram Mehta,
A1-B/96 B,
LIG Flats,
Paschim Vihar,
Delhi-63. Applicant

(through Sh. Surinder Singh, proxy for Sh. Ashok Kumar, Advocate)

versus

1. Govt. of NCT of Delhi through Secretary, Ministry of Education, 5, Sham Nath Marg, Delhi-54.
2. The Director of Education, Old Secretariat, Delhi-54.
3. The Dy. Director of Education(West), Moti Nagar, New Delhi.
4. The Principal, R.P. Government Girls Senior Secondary School, Rithala, Delhi. Respondents

(through Sh. Gajender Giri, proxy for Sh. Vijay Pandita, Advocate)

ORDER(ORAL)

Learned counsel for the applicant was not present on 07.03.2000 and an adjournment was sought by the learned proxy counsel on that date. Today also, learned counsel for the applicant is not present and the learned proxy counsel appearing on his behalf seeks an adjournment which is not accepted. In the circumstances, it appears that the



applicant is not interested in pursuing the case further. Accordingly, the O.A. is dismissed for default and non-prosecution.

(b)

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

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